

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.173/2002

Tuesday this the 9th day of April, 2002

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

Pradeepkumar K.Kariparambil,
aged 30 years,
S/o T.Narayanan,
Thekkadavam House,
Elambachi, Kannur District.

...Applicant

(By Advocate Mr. M.B.Prajith)

v.

1. The Assistant Secretary
Railway Recruitment Board,
Mumbai.
2. The Chief Personnel Officer,
Central Railway,
CST,Mumbai.
3. The Railway Recruitment Board,
rep. by its Chairman,
Divisional Office Compound,
Bombay Central, Western Railway,
Bombay-400 008.
4. Union of India, rep. by Under Secretary,
Department of Railway Administration,
New Delhi. ...Respondents

(By Advocate

The application having been heard on 9.4.2002, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, a resident of Kannur District appeared in a process of selection for appointment to the post of Assistant Chemist pursuant to a notification issued by the third respondent. He was informed by a communication dated 30.8.99 (A3) of the third respondent that he has been selected for appointment as Assistant Chemist. Finding that he did not receive any appointment

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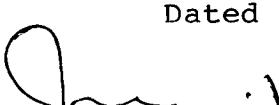
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order thereafter, the applicant made a representation on 1.2.2000 (A4) to the Chief Personnel Officer, Central Railway. He did not find any response to this. He repeated his representations. Copy of the last representation dated 16.8.2001 is Annexure.A8. Finding no response still, the applicant has filed this application for a direction to the second respondent to issue appointment order to the applicant for the post of Assistant Chemist for which applications were invited from the rank list prepared pursuant to the notification. The applicant has also sought a direction to the respondents to consider Annexure.A8 representation and to dispose of the same as expeditiously as possible.

2. When the application came up for hearing Smt. Sumati Dandapani took notice for the respondents. Counsel on either side agree that the application may be disposed of directing the second respondent to consider the representation submitted by the applicant on 16.8.2001 (Annexure.A8) and to give him an appropriate reply within a reasonable time.

3. In the light of the above submission of the learned counsel on either side, the application is disposed of directing the second respondent to consider the Annexure.A8 representation of the applicant and to give him an appropriate reply within a period of six weeks from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 9th day of April, 2002


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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A P P E N D I X

Applicant's Annexures:

1. A-1: A true copy of the call letter issued by the 1st respondent for the written test to be conducted at Prahladrai Dalmia Lions College of Commerce and Economics, Sunder Nagar, Malad West, Mumbai as per employment notice 2/98.
2. A-2: A true copy of the call letter issued by the 1st respondent for the interview to be conducted at Prahladrai Dalmia Lions College of Commerce and Economics, Sunder Nagar, Malad West, Mumbai as per employment notice 2/98.
3. A-3: A true copy of the order dated 30-8-99 issued by the Chairman, Railway Recruitment Board.
4. A-4: A true copy of the representation dated 1.2.2000 filed by the applicant to the 2nd respondent.
5. A-5: A true copy of the acknowledgment card from the second respondent was received on 11.2.2000.
6. A-6: A true copy of the representation dated 17.4.2000 filed by the applicant before the 2nd respondent.
7. A-7: A true copy of the acknowledgment card from the 2nd respondent for Annexure A-6 was received back on 26.4.2000.
8. A-8: A true copy of the representation filed by Pradeepkumar.K., Kariparambil on 16-8-2001 regarding issuance of appointment order to the post of Assistant Chemist, Central Railway, Mumbai.
9. A-9: A true copy of the acknowledgment card from Annexure A-8 received by the applicant on 25.8.2001.

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